**EXCHANGE CONTROL**

**SOFTWARE EXPORT DECLARATION (SOFTEX) FORM**

(For declaration of Software Exports through data-communication links
and receipt of Royalty on the Software Packages/Products exported)

**FORM NO: AB**                                                                                   **ORIGINAL**

_____

1.   Name and address of the
     exporter

2.   STPI Centre within whose
     jurisdiction the unit is
     situated

3.   Import-Export Code Number

4.   Category of exporter                      : STP/EHTP/EPZ/100% EOU/DATA unit

5.   Buyer's name and address including
     country and their relationship
     with exporting unit (if any)

6.   Date and Number of Invoice

7.   a)   Whether export contract/           ☐                    ☐
          purchase order already
          registered with STPI.               Yes                  No
          (If 'No', please attach copy
          of the contract/purchase
          order)

     b)   Does contract stipulate            ☐                    ☐
          payment of royalty
                                              Yes                  No

**SECTION - A**
(For exports through through data communication link)

8.   Name of authorised datacom          STPI/VSNL/DOT/Internet/Others
     service provider                              (Please specify)

9.   Type of software exported (Please mark '  ' on the appropriate box on
     the left side).

     (a) Computer Software                              RBI Code

     ☐   Data Entry jobs and Conversion         | 9 | 0 | 6 |
         Software Data Processing

     ☐   Software Development                    | 9 | 0 | 7 |

     ☐   Software Product, Packages             | 9 | 0 | 8 |

| | Others (Please specify) | 9 0 9 |
| --- | --- | --- |

(b)    Other Software

| | Video/TV Software | 9 1 0 |
| --- | --- | --- |
| | Others (Please specify) | 9 1 1 |

10.    Analysis of Export Value    **Currency**    **Amount**

(a)    Full export value

        Of which :-
        i)    Net value of exports without
                transmission charges

        ii)    Transmission charges
                included in invoice

(b)    Transmission charges (if payable
        separately by the overseas client)

(c)    Deduct: Agency commission,
        at the rate of .......%

(d)    Any other deductions as
        permitted  by RBI (please specify)

(e)    Amount to be realised [(a+b) - (c+d)]

11.    How export value will  be realised
        (mode of realisation) (Please mark '  '
        on the appropriate box

☐ (a) Under L/C        (a) Name and address of _____
                Authorised Dealer

                (b) Authorised Dealer Code No. _____

☐ (b) Bank Guarantee        (a) Name and address of _____
                Authorised Dealer

                (b) Authorised Dealer Code No. _____

☐ (c) Any other arrangement        (a) Name and address of _____
      e.g. advance payment, etc.        Authorised Dealer
      including transfer/remittance
      to bank account maintained        (b) Authorised Dealer Code No. _____
      overseas (Please specify)

### SECTION - B

(For receipt of Royalty on Software Packages/Products exported)

12.    Details of Software Package(s)/

Product(s) exported

    (a)    Date of export    _____

    (b)    GR/PP/SOFTEX Form No. on    _____
           which exports were declared

    (c)    Royalty agreement details

          ☐ %age and amount of royalty    _____

          ☐ Period of royalty agreement
             (Enclose copy of Royalty    _____
             agreement, if not already  registered)

13.    How royalty value will be realised
        (as defined in Royalty agreement)    _____

14.    Calculation of royalty amount    _____
        (Enclose copy of communication
        from the foreign customer)

15.    Name and address of designated Authorised  _____
        Dealer in India through whom payment has
        been received/to be received    A.D. Code No. _____

## SECTION -C

16.   **Declaration by exporter**

    I/We hereby declare that I/we am/are the seller of the software in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer represents the export value contracted and declared above.  I/we also declare that the software has been developed and exported by using authorised and legitimate datacom links.

    I/We undertake that I/we will deliver to the bank named above the foreign exchange representing the full value of the software exported as above on or before ......................... (i.e. due date for payment or within 180 days from the date of invoice/date of last invoice raised during a month, whichever is earlier), in the manner prescribed in Rule 9 of the Foreign Exchange Regulation Rules, 1974.


                   _____
                     Signature of the Exporter
Place:      | Stamp |    Name: _____
Date:

                    Designation: _____

=====================================================
Enclosure:
    (1)    Copy of Export Contract [7(a)]
    (2)    Copy of Royalty Agreement [12(c)]
    (3)    Copy of communication from foreign customer [14]
=====================================================
**Space for use of the competent authority (i.e. STPI) on behalf of Department of Electronics**

Certified that the software described above was actually transmitted and the export/royalty value declared by the exporter has been found to be in order and accepted by us.

Place:                           _____

Date:                           (Signature of Designated Official of STPI on behalf
of Department of Electronics)

| Stamp |
| --- |

Name: _____

Designation: _____